

Upgradation of K.R. Hospital, Mysore

1800. SHRI A. SIDDARAJU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Karnataka Government has sought any Central assistance for upgrading K.R. Hospital, Mysore into a Hi-tech Hospital;

(b) if so, the amount sought for the purpose; and

(c) the time by which the sanction is likely to be accorded?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) No, Sir.

(b) and (c) Do not arise.

Power Theft

1801. SHRI TARIQ ANWAR:
SHRI GURUDAS KAMAT:

Will the Minister of POWER be pleased to state:

(a) whether the Government have made any assessment of loss of power due to power thefts in the Central Undertakings annually during the last three years;

(b) if so, the details thereof, State-wise;

(c) whether the Government have formulated a strategy to deal with the problem; and

(d) if not, the reasons therefor?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) As per information available there is no loss of power due to power thefts in the Central Power Undertakings.

(b) to (d) Do not arise in view of (a) above.

Treatment of Bio-Medical Waste

1802. SHRI SANDIPAN THORAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any timeframe has been fixed for the installation of facilities in hospitals for scientific treatment of bio-medical waste;

(b) if so, the details of action plan formulated in this regard;

(c) the details of investment made for the purpose during the last five years, State-wise; and

(d) the assistance earmarked for various projects in this regard for the Ninth Five Year Plan period, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) and (b) Ministry of Environment and Forests has notified Bio-Medical Waste (Management & Handling) Rules, 1998 on 20.7.98. In the Schedule VI of these Rules, timeframe has been fixed for providing waste treatment facilities like incinerator/autoclave/microwave system in hospitals which is as under:—

A. Hospitals and nursing homes/
in towns with population of
30 lakhs and above.

By 31st December, 1999
or earlier

B. Hospitals and nursing homes
in town with population of
below 30 lakhs:

(a) with 500 beds and above

By 31st December, 2000
or earlier.

(b) with 200 beds and above
but less than 500 beds

By 31st December, 2000
or earlier.